

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1091(ND)2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT  
Solutions Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner:** Mr. Rishi Raj Singh, Advocate

**For the Respondent:** Mr. Ravi Jain, Suspended Director

**ORDER**

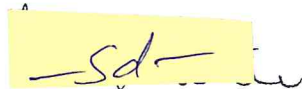
CA 113/2019 has been filed by the COC which comprises of one Financial Creditor, Indian Overseas Bank. They have proposed the name of Mr. Bimal Kumar Sharma as the RP in this case. His Consent in Form AA has been taken on record. In view of the same, renotify this case for confirming the name of RP on 31<sup>st</sup> January, 2019.

Mr. Vidhan, Ld. Counsel appearing for the Ex-Directors submits that in terms of the previous order all details available with them were furnished to Mr. Akash Singhal, the IRP in this case. In view of the same, no further directions are called for.

The earlier IRP shall handover all the entire date collated to the new incumbent and he is released from his assignment.



**(V. K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**